

RAJYA SABHA

Wednesday, the 29th July, 1987/7th Sra-
vana, 1909 (Saka)

The House met at eleven of the clock,
The Deputy Chairman in the Chair:

Re. CERTAIN REMARKS MADE BY
CHAIR ON 28TH JULY, 1987

SHRI M. S. GURUPADASWAMY
(Karnataka): May I.... (Interruptions).

THE DEPUTY CHAIRMAN: Yes.

SOME HON. MEMBERS: It is the
Questions Hour.... (Interruptions).

SHRI M. S. GURUPADASWAMY:
I have sought permission.

THE DEPUTY CHAIRMAN: We had
a meeting with the Leader of the House
and, therefore, he has.... (Interruptions).

SHRI M. S. GURUPADASWAMY:
I have the permission of the Chair.

Madam Deputy Chairman, certain
things happened yesterday in the House.
We tried to raise some issues, as a result
of which there was commotion, confusion
and free-for-all. That led to certain de-
velopments, I feel rather difficult to express.

What happened yesterday was not normal.
I want, the Opposition want, good at-
mosphere to prevail in the House. We in the
Opposition would like to protect the dig-
nity of the Chair and there should not be
any ill-will between the Chair and the
Members of this House. Saying this, I
would like to express that you yesterday
afternoon made some remarks about the
behaviour of the Opposition Members.
We are all concerned, as I said, with
goodwill, understanding, that kind of
atmosphere, to prevail in the House.
Keeping that uppermost in my mind, I
say that we never meant disrespect to the
Chair; we do not want any disrespect to
the Chair. And I expect you, Madam,
as the Deputy Chairman, as the presiding
officer, to treat every section of the House
uniformly, alike. I do not want to elabo-

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rate on this. When I have said that we
do not mean disrespect to you, and parti-
cularly we regard you with respect, I have
to point out that you by your remarks/
yesterday wounded the feelings of many
of the Opposition Members of the House,
all the Opposition Members of the House.
I do not want this to go on. It should
end. Therefore, I suggest, Madam, that
you remove the expressions which hurt
the feelings of the members of the Oppo-
sition. I will leave the language to you.
I do not impose my language on the
Chair. With a view to re-establish har-
mony and goodwill among ourselves in
the House, you please remove those ex-
pressions and remarks which have really
hurt us. We and the Members of the
Treasury Benches have got to function
together. The conventions are important.
The Chair is very important in this regard.
Therefore, may I suggest that you remove
those expressions which have hurt the
feelings of the Members of the Opposi-
tion. I hope and trust that you will do
it.

SHRI P. N. SUKUL (Uttar Pradesh):
On a point of order. Madam. Mr. Guru-
padaswamy just said that with a view to
re-establish harmony you should withdraw
the remarks. What is this? Did she dis-
rupt the harmony? You disrupted the
harmony of the House. She said all that
with deep anguish. (Interruptions) You
disrupted the harmony. (Interruptions).

SUSPENSION OF MEMBER

THE DEPUTY CHAIRMAN: What-
ever the Members have said will not go
on record. This is the unruly behaviour
of the members. What is this he is
showing? You cannot show it like that
in the House. Please sit down. I am
dealing with that.

आप बैठ जाइये, मैं एक्शन ले रही हूँ।...
(व्यवधान) मैं एक्शन ले रही हूँ, आप
बैठ जाइये।... (व्यवधान)

Mr. Radhakrishna you will withdraw from
the House. (Interruptions) Mr. Puttapaga
Radhakrishna will withdraw from the
House. The Chair has given this order.
You will have to withdraw from the
House. (Interruptions)

Mr. Radhakrishna, withdraw from the House. (*Interruptions*). Mr. P. Radhakrishna, your behaviour is grossly disorderly and I direct you to withdraw from the House immediately. (*Interruptions*)

SHRI K. MOHANAN (Kerala): He will not withdraw. (*Interruptions*).

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): Madam Deputy Chairman, I want to make one submission. (*Interruptions*).

THE DEPUTY CHAIRMAN: Mr. Radhakrishna, you do not withdraw, I name you. You will be suspended. (*Interruptions*) Please sit down everybody. Mr. Jacob will move a Motion. It has to be according to the rules and Mr. Jacob will move the Motion.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB): Madam, I move: The hon. Member, Mr. Puttapaga Radhakrishna has violated the rules of this House by exhibiting derogatory remarks written on a piece of Paper which is contempt of this House, and the House unanimously resolves that he may be suspended for a week from the House.

THE DEPUTY CHAIRMAN: The question is... (*Interruptions*).

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): May I make a submission? (*Interruptions*)

THE DEPUTY CHAIRMAN: The question is:

"That Shri Puttapaga Radhakrishna be suspended from the service of the House for a period of one week."

The motion was adopted.

THE DEPUTY CHAIRMAN: Shri P. Radhakrishna is suspended for one week from the House.

The House is adjourned for one hour.

The House then adjourned at thirteen minutes past eleven of the clock till fifteen minutes past twelve of the clock.

The House reassembled at twenty-six minutes past twelve of the clock. **The Vice-Chairman (Shri H. Hanumanthappa),** in the Chair.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Hon. Members, certain consultations are being held with the leaders of both the sides, to see that the Business of the House is transacted smoothly. It will take some time. Therefore, the House is adjourned till 3 p.m.

The House then adjourned at twenty seven minutes past twelve of the clock.

The House reassembled at three of the clock, **The Deputy Chairman** in the Chair.

THE DEPUTY CHAIRMAN: I may inform that the Leader of the House and the leaders of political groups in opposition are having discussions to ensure co-operation of all parties for smooth conduct of the business in the House. I, therefore, adjourn the House till 11.00 a.m. tomorrow.

WRITTEN ANSWERS TO QUESTIONS

Merger of Air India and Indian Airlines

*41. **SHRI VISHWA BANDHU GUPTA:** Will the Minister of CIVIL AVIATION be pleased to state:

(a) what is the status of merger plans of Air India and Indian Airlines;

(b) whether Government propose to effect the merger in a phased manner;

(c) what is the financial saving expected by the merger; and

(d) in what manner the merger is likely to effect the employees in various categories?